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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 50 (RE – 2013)/2009-2014
New Delhi, Dated : 11 November, 2013

Subject: Exemption from the requirement of NOC for export of Kerosene and Liquefied Petroleum Gas (LPG) by Indian Oil Corporation Ltd to Nepal & Bhutan.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 of the Foreign Trade Policy, 2009-2014, the Central Government, with immediate effect, hereby re-notifies Chapter 27 of Schedule 2 of ITC(HS) Classification of Export and Import Items.

2. The existing entries in the Nature of Restriction against Sl. No. 114 & Sl. No. 115 in Chapter 27 of Schedule 2 of ITC(HS) Classification of Export and Import Items are being substituted. Accordingly, the amended entries in Chapter 27 would be as follows:

Chapter 27

Mineral Fuels; Mineral Oils and Products of their Distillation; Bituminous Substances; Mineral Waxes

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
113	27090000	Kg	Crude Oil	STE	Export through Indian Oil Corporation Limited
114	27101910	Kg	Kerosene	Free	Export allowed subject to

					obtaining NOC from Ministry of Petroleum & Natural Gas. The above condition would not be applicable for export of Kerosene to Nepal & Bhutan by the Indian Oil Corporation Ltd.
115	27111900	Kg	Liquefied Petroleum Gas (LPG)	Free	Export allowed subject to obtaining NOC from Ministry of Petroleum & Natural Gas. The above condition would not be applicable for export of Liquefied Petroleum Gas (LPG) to Nepal & Bhutan by the Indian Oil Corporation Ltd.

3. Effect of this notification:

Export of Kerosene and LPG to Nepal & Bhutan by Indian Oil Corporation has been exempted from the requirement of NOC from Ministry of Petroleum & Natural Gas.

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